

implementing a programme to develop certain railway stations/junctions as model stations;

(b) if so, the details thereof during the last two years, location-wise;

(c) the names of the railway stations proposed to be developed during 1997-98, particularly in Orissa;

(d) whether the Jaipur-Keonjhar Station/Junction was earlier selected for development as a model station; and

(e) if so, the details of progress made and the targeted date of completion thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) to (c) There is no such scheme in vogue at present.

(d) No, Sir.

(e) Does not arise.

[Translation]

Purchasing of Accident Relief Crane

4074. SHRI NAWAL KISHORE RAI :

SHRI SURENDRA YADAV :

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that irregularities are committed in regard to purchasing of Gottwald Accident Relief Cranes from Germany;

(b) if so, whether the Government have conducted any enquiry in this regard;

(c) if so, the outcome thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No, Sir.

(b) to (d) Do not arise.

[English]

Difficulties Being Faced by Passengers in Reserved Compartments

4075. SHRI MURLIDHAR JENA :

DR. PRABIN CHANDRA SARMA :

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that unauthorised passengers cause a lot of troubles to the bonafide ticket holders of sleeper class, particularly to those passengers who travel with their family and children;

(b) if so, the details thereof; and

(c) whether the Government have framed some rules to punish unauthorised passengers travelling in reserved compartments;

(d) if so, the nature of such punishment;

(e) the number of unauthorised passengers prosecuted during 1995-96 and 1996-97;

(f) whether the Government propose to implement these rule expeditiously;

(g) if so, the details thereof; and

(h) the steps contemplated by the Government to give relief to passengers particularly of the long distance?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b) Cases of occupation of reserved coaches by daily passengers and other unauthorised passengers causing a lot of troubles to the bonafide ticket holders of sleeper class, have come to the notice during surprise inspections, through complaints and Press media.

(c) and (d) Under Section 155 of the Railways Act, 1989, if any passenger enters a compartment where no berth or seat has been reserved for him and refuse to vacate the compartment, he can be removed and shall also be punishable with fine which may extend to Rs. 500/-.

(e) The details of persons apprehended under Section 155 of the Railways Act are not separately maintained. However, total number of persons prosecuted under different Sections of the Railways Act was 1,70,601 during 1995-96 and 1,42,809 during 1996-97 (upto January'97).

(f) to (h) Surprise checks are organised frequently by commercial and vigilance departments in close concert with RPF and GRP to apprehend persons travelling without proper authority. Action is taken against such people under provisions of Railways Act. Ticket checking activities are intensified in trains and sections which are found to be vulnerable.

Complaints of Staff of C-DOT

4076. SHRI RAMASHRAYA PRASAD SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have received complaints about some staff of C-DOT;

(b) if so, the details thereof;

(c) whether the Government have taken any action in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) The complaints relate to irregularities of an employee of C-DOT in hiring accommodation, medical claims, recruitment, misappropriation of funds etc.

(c) to (e) The complaints are under investigation.

Restructuring of ITDC

4077. SHRI ANANT GUDHE : Will the Minister of TOURISM be pleased to state :

(a) whether the Government propose to revamp/restructure India Tourism Development Corporation in the light of observations and recommendations made by the Disinvestment Commission;

(b) if so, the details thereof and the action taken or proposed to be taken in this regard; and

(c) the action plans drawn up for strengthening infrastructure network and promoting tourism in the country, both in public and private sector and the investment proposed to be made therefor during 1997-98, State-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) The Disinvestment Commission has submitted its report to the Government on 20th February, 1997. The Commission has recommended inter-alia for restructuring of hotel operations of ITDC in different cities. The recommendation of the Commission are presently under examination of the Government.

(c) The Capital plan of ITDC is not prepared statewise. For the year 1997-98, ITDC has drawn its Annual Plan envisaging an outlay of Rs. 70 crores schemewise as under :

S.No.	Scheme	Proposed Outlay (Rs. in crore)
(i)	Spillover Schemes	38.00
(ii)	Expansion Schemes	10.00
(iii)	Renovation/Improvement in existing Hotels	18.49
(iv)	Ashok Travel and Tours	0.50
(v)	Misc. Schemes	3.01
Total :		70.00

Strengthening of infrastructure network and promoting tourist is primarily the responsibility of the State Government/Union Territory administrations. The Department of Tourism, Government of India, extends financial assistance for various tourism projects on the basis of specific requests received from the State/Union Territory Governments, based on their merits, inter se priority and availability of funds. However, proposals for

1997-98 from State/Union Territory Government have not been received.

[Translation]

ESI Dispensaries

4078. SHRI DATTA MEGHE :
SHRI K. PRADHANI :
SHRI ANNASAHIB M.K. PATIL :

Will the Minister of LABOUR be pleased to state :

(a) the number of dispensaries of Employees State Insurance Corporation functioning in the country, State-wise and district-wise;

(b) the number of persons benefited therefrom;

(c) the details of the projects prepared for upliftment and modernisation of these dispensaries;

(d) the amount released so far during 1996-97 for the improvement of these projects; and

(e) the number of dispensaries proposed to be opened during the next three years, State-wise?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (e) There are 1442 ESI dispensaries functioning in different parts of the country. A statement showing number of ESI dispensaries, State-wise is annexed. As on 31.3.96, there were 2.83 crore beneficiaries eligible for medical care and treatment provided in various ESI dispensaries. Except in Delhi and NOIDA, the responsibility for administration of medical care under the ESI Scheme vests in the State Governments/U.T. Administrations. The expenditure on medical care is shared between the ESIC and State Governments in the ratio of 7:1. Modernisation of facilities in the ESI dispensaries is an ongoing process. The total amount released so far by the ESI Corporation during 1996-97 for medical care as a whole is Rs. 211.74 crore. New ESI dispensaries are opened as and when needed.

Statement

S.No.	Name of the State/U.T.	No. of Dispensaries
1	2	3
1.	Andhra Pradesh	135
2.	Assam	26
3.	Bihar	56
4.	Chandigarh	02
5.	Delhi	47
6.	Goa	05
7.	Gujarat	121
8.	Haryana	69
9.	Himachal Pradesh	07